

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 524 of 2020

IN THE MATTER OF:

IDBI Capital Markets & Securities Ltd.

...Appellant

Versus

JBF Petrochemicals Ltd.

...Respondent

Present:

For Appellant: Ms. Pratiksha Sharma and Mr. Kunal Kanungo, Advocates.

For Respondent: Mr. Sikhil Suri, Ms. Nikita Thapar, Mr. Shiv Kumar Suri and Ms. Prerna Wagh, Advocates.

ORDER
(Through Virtual Mode)

26.08.2020: Learned counsel for the Appellant submits that since some of the Appellants have been declared Covid-19 positive and are in quarantine, she may be allowed some more time to file rejoinder. Time is extended by two weeks to file rejoinder.

Short written submissions, not exceeding three pages, may be filed by learned counsels for the parties within the same time i.e. two weeks.

Let the appeal be processed for final hearing and listed on **25th September, 2020.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[V. P. Singh]
Member (Technical)

am/gc